## F. No. 354/360/2018-TRU

Government of India Ministry of Finance Department of Revenue Tax research Unit

> Room No. 146G, North Block, New Delhi, 5<sup>th</sup> October 2018

To.

The Principal Chief Commissioners/Chief Commissioners/ Principal Commissioners/ Commissioner of Central Tax (All) /
The Principal Director Generals/ Director Generals (All)

Madam/Sir,

## <u>Subject: Notifications issued under CGST Act, 2017 applicable to Goods and Services</u> <u>Tax (Compensation to States) Act, 2017</u>

Representations have been received by the Board regarding the entitlement of UN and specified international organizations, foreign diplomatic mission or consular posts, diplomatic agents and consular offices post therein to refund of Compensation Cess payable on intra-State and inter-State supply of goods or services or both received by them.

- 2. The issue has been examined. Section 55 of the Central Goods and Services Tax Act, 2017(hereinafter referred to as 'CGST Act') provides that the Government may, on the recommendation of the council, specify UN agencies and organizations notified under the UNPI Act 1947, Consulates, Embassies of foreign countries and any other person to be entitled to claim refund of the taxes paid on the notified supplies of goods and services, subject to such conditions and restrictions as may be prescribed. Notification No. 16/2017-Central Tax(Rate) dated 28.06.2017 has been issued specifying UN and specified international organizations, foreign diplomatic missions or consular posts in India, or diplomatic agents or career consular officers posted therein for the purposes of the said section.
- 3. Section 11 of the Goods and Services Tax (Compensation to States) Act, 2017(hereinafter referred to as 'the Compensation Cess Act'), provides that provisions of CGST Act and IGST Act apply in relation to levy and collection of Compensation Cess. Further, section 9(2) of the Compensation Cess Act provides that for all the purposes of claiming refunds, except the form to be filed, the provisions of the CGST Act and the rules made thereunder, shall apply in relation to the levy and collection of Compensation Cess. Therefore, notifications issued under the CGST Act except those prescribing rate or granting exemptions, are applicable for the purpose of the Compensation Cess Act.

Circular No. 68/42/2018-GST

4. Accordingly, notification No. 16/2017-Central Tax(Rate) dated 28.06.2017 shall be

applicable for the purposes of refund of Compensation Cess to UN and specified

international organizations, foreign diplomatic missions or consular posts in India, or

diplomatic agents or career consular officers posted therein.

5. In view of the above, it is clarified that UN and specified international organizations,

foreign diplomatic missions or consular posts in India, or diplomatic agents or career

consular officers posted therein, having being specified under section 55 of the CGST Act,

2017, are entitled to refund of Compensation Cess payable on intra-State and inter-State

supply of goods or services or both received by them subject to the same conditions and

restrictions, mutatis mutandis, as prescribed in Notification No. 16/2017-Central Tax(Rate)

dated 28.06.2017.

6. Difficulty if any, in the implementation of this circular may be brought to the notice

of the Board.

Yours Faithfully,

Harsh Singh

Technical Officer (TRU)

Email: harshsingh.irs@gov.in

2